

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 509/2000

Wednesday, the 24th day of May, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Jojan P.P.
S/o Paulose P.C. (Late)
U.D.Clerk Accounts
LNCPE, Trivandrum
residing at Paul Villa,
Nayarambalam
Ernakulam District.

...Applicant.

By advocate Mr K.C.Eldho

Versus

1. The Principal
Lakshmibai National College
of Physical Education
Trivandrum.
2. The Secretary
Sports Authority of India
J.N. Stadium
New Delhi.
3. Union of India, represented by
the Secretary to the Government
Department of Sports
Central Secretariate
New Delhi.

...Respondents.

By advocate Mr Govind K.Bharathan, SCGSC

The application having been heard on 24th May, 2000,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who was appointed as a Lower Division Accounts Clerk in the Lakshmibai National College of Physical Education in the year 1986, after amalgamation of the institution with the Sports Authority of India came to be absorbed in the Sports Authority of India. His grievance is that while his seniority should have been maintained in the Accounts Cadre, he has been included in the gradation list of Upper Division Clerks.

Aggrieved by that, the applicant made a representation to the first respondent which was turned down. Thereafter he filed an appeal to the second respondent on 1-5-2000. The applicant has shortly thereafter filed this application praying that the respondents be directed to maintain a separate gradation list of Accountants/Accounts Clerk or in the alternative to take a decision on A-4 representation within a reasonable time.

2. When the matter came up for hearing, Senior Central Government Standing Counsel took notice and the learned counsel agreed that the application may be disposed of with a direction to the second respondent to consider the A-4 and representation of the applicant/to give him an appropriate reply within a reasonable time.

3. In the light of the above submission and as agreed to by the learned counsel on either side, the application is disposed of directing the second respondent to consider A-4 representation of the applicant and to give him an appropriate reply within three months from the date of receipt of a copy of this order.

Dated 24th May, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

aa.

Annexures referred to in this order:

A-4: True copy of the representation dated 1-5-2000 submitted by the applicant before the 2nd respondent.